

IN THE HIGH COURT OF BOMBAY AT GOA**LD-VC-CRI-8 OF 2020**

Mr. Anthony Ifeanyi Igboaka ... Petitioner

Vs

State of Goa & Anr. ... Respondents

Shri K. Poulekar, Advocate for the Petitioner.

Shri Pravin Faldessai, Additional Public Prosecutor for the Respondents.

**Coram :- M.S. SONAK &
M.S. JAWALKAR, JJ.**

Date :- 16th JUNE, 2020

P.C. :

Shri Poulekar, the learned Counsel for the petitioner submits that in this case the ANC may be directed to file a reply.

2. Shri Pravin Faldessai, the learned Additional Public Prosecutor states that ANC will file necessary reply within a period of one week from today. A copy of the reply to be furnished to Shri Poulekar in advance. Liberty to apply.

3. Shri Poulekar states that the petitioner in this petition will file an affidavit within one week from today clarifying the following aspects:

- a. The status as regards his residence in Goa.
- b. The status as regards the funds, which he claims are being sent through proper banking channels to him by his

family members in Nigeria.

SMT. M.S. JAWALKAR, J.

M.S. SONAK, J.

NH